

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) and (b) NCCF have reported that the matter is still under examination.

Loss to NCCF as revealed by company auditors

1269. SHRI BHAGATRAM MANHAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Audit Report dated 25th July, 1986 submitted by Company Auditors pertaining to period ending 30th June, 1985 have revealed that an amount of Rs. 193.20 lakhs is outstanding in Sundry debtors account for more than three years in controlled cloth activity of NCCF; and

(b) if so, what disciplinary action has been taken against the officer incharge of Finance and Accounts Departments of NCCF during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) and (b) The NCCF has reported that only an amount of Rs. 16.67 lakhs pertains to controlled cloth activities against the total outstanding amount of Rs. 193.20 lakhs, indicated as sundry debts in the Audit Report for the period ending 30th June, 1985. Steps have now being initiated to reconcile and settle the outstanding dues.

Finance and Accounts Departments are not responsible for the same, but the policies of credit sales followed by NCCF and N.T.C., during the concerned period.

Action against three Regional Managers and Controller of Accounts and Finance of NCCF

1270. SHRI BHAGATRAM MANHAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the then President of NCCF vide his interim report dated 21-8-1983 communicated to the Chief Vigilance Officer and the Ministry had made certain charges of irregularities/corruption framed against three Regional Managers and the Controller of Accounts and Finance;

(b) whether it is a fact that the then Chairman had directed to take action against the erring officials within a period of two months; and

(c) if so, whether any departmental enquiry on point-to-point charges listed against each of the Officers was conducted and if so, what is the disciplinary action taken against each of them and if no action had been taken so far, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) Yes, Sir.

(b) Yes, Sir.

(c) NCCF management had conducted fact finding investigations into the allegations. Major Penalty proceedings were initiated against the three Regional Managers out of whom one has since been dismissed from services w.e.f. 30-12-88. The proceedings in respect of the remaining two Regional Managers are under process. The fact finding inquiry did not substantiate any allegations against the Controller of Accounts & Finance. However, NCCF have initiated minor penalty

proceedings against the Controller of Accounts & Finance in the case relating to irregularities in the supply of pulses to Army Purchase Organisation.

Installation of hazardous chemicals violating of safety norms

1271. SHRI RAOOF VALIULLAH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that International Labour Organisation (ILO) has identified accident prone installations in India which are producing and storing dangerous chemicals;

(b) whether Government have issued notices to these installations for storing hazardous chemicals in violation of the safety norms; if not, what are the reasons therefor; and

(c) whether Government has identified such installations in the country and evolved norms for storage of these dangerous substances; if so, the details and number of such installations and their products State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHAN MALAVIYA): (a) to (c) Based on the criteria of dangerous substances and their threshold quantities laid down in the report of an expert deputed by the International Labour Organisation, 399 major accident hazard installations using or storing hazardous substances have been identified in the country by the State Inspectorates of Factories upto 27th March, 1989. The Statewise location of these installations and the number of hazardous substances used or stored by them are given in the enclosed statement (See below). The storage of hazardous substance in excess of threshold levels is not prohibited but calls for special precautionary measures. The Factories Act as amended in 1987 lays down a series of measures in regard to management of safety and health in factories engaged in hazardous processes. The responsibility for enforcement of the Act lies with the State Governments and the Union Territory Administrations.

Statement

S. No.	State/U.T.	Major accident hazards	
		Installations	Substances
1	2	3	4
1.	Andhra Pradesh	31	17
2.	Assam	4	7
3.	Goa	7	6
4.	Gujarat	65	17
5.	Haryana	2	2
6.	Karnataka	18	8